

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 293 of 2019

In the matter of:

Brillio Technologies Pvt. Ltd.

....Appellant

Vs.

Registrar of Companies & Anr.

....Respondents

Present

For Appellant: Mr. NPS Chawla & Ms. Sakshi Singh, Advocates.

For Respondents: Mr. P.S. Singh, For R-1 & 2.

ORDER
(Virtual Mode)

15.01.2021: Since this bench will not be available in the near future, this Tribunal deems it fit and proper to 'De-Part Heard' the present Company Appeal (AT) No. 293 of 2019. It is made quite clear that the instant Company Appeal (AT) No. 293 of 2019 shall not be treated as 'Part Heard' any more.

The Office of the Registry is required to place the instant Company Appeal (AT) No. 293 of 2019 before the Hon'ble Acting Chairperson of this Tribunal and to obtain necessary orders so as to enable the matter to be posted before an appropriate Hon'ble Bench.

[Justice Venugopal M.]
Member (Judicial)

[Mr. Kanthi Narahari]
Member (Technical)

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